MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH SHARAM): (a) to (d) Indian PSUs MDL, HSL and BSCL have been requesting ONGC to award the well platforms on nomination basis since their yards were lying idle. Based on the past performance of the PSUs and time availability the proposal for award of HX-HY well platform to MDL on nomination basis is under consideration of ONGC Board. However, no decision on the award of contract has been taken. The specifications for the materials being used are as per the international norms. Further, the material standards are required to be confirmed by ONGC's international consultant M/s. EIL.

विदेशों में रह रहे भारतीयों से प्राप्त शिकायतें

2407. **श्री नागमणि**:

श्री कनकसिंह मोहनसिंह मंगरोला:

क्या विदेश मंत्री यह बताने की कृपा करेंगे कि**:**

(क) क्या सरकार को विदेशों में रह रहे भारतीयों से कोई शिकायतें प्राप्त हुई हैं;

(ख) यदि हां,तो गत दो वर्षो के दौरान ऐसे शिकायतों का मिशनवार ब्यौरा क्या हैं;और

(ग) सरकार ने इस संबंध में क्या उपचारात्मक कार्यवाही की हैं?

विदेशी मंत्रालय में राज्य मंत्री(श्री आर.एल.भाटिया): (क) जी हां।

(ख) भारतीय मिशनों को प्राप्त शिकायतें अधिकतर भारतीय राष्ट्रिकों के पकड़े जाने,वेतन की अदायगी न किए जाने,उपयुक्त,मुआवजे के बिना लम्बे तथा कठिन कार्य घंटे,भारत के लिए छुट्टी न दिए जाने तथा विमान किराए की सुविधा दिए जाने,प्रायोजक/नियोजक द्वारा कार्य कर्त्ताओं के यात्रा दस्तावेज जब्त कर लिए जाने संविदा संबंधी दायित्व पूरे न किए जाने,स्वदेश वापसी और शव को वापिस भारत भेजने के समय आमतौर पर दुर्व्यर्वहार किए जाने के संबंध में होती हैं। मिशनवार ब्यौरा प्राप्त किया जा रहाहैं और सदन की मेज पर रख दिया जाएगा।

(ग) जब इस प्रकार की शिकायतें प्राप्त होती हैं तो सम्बद्व मिशन भारतीय राष्ट्रिक और नियोजक के बीच मतभेदों को दूर करने के लिए वहां स्वीकार्य समाधान खोजने का प्रयास करता हैं अथवा जहां आवश्यक हो शिकायत दूर करने के लिए अलग-अलग मामले विदेशी सरकार के सम्बद्व प्राधकिरियों के साथ उठाता हैं।

Representations against permission to multinational companies setting up hot food point

2408. SHRI SHIV CHARAN SINGH: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether Government have received representations against permitting multinational companies to set up hot food points in the country; and

(b) if so, the reaction of Government thereto?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI K.P. SINGH DEO): (a) and (b) While no representation against permitting foreign companies for setting up of hot food point have been received some representations against health hazards, harmful effects, environmental hazards/ pollution, etc., caused due to some fast foods served by foreign/multinational companies operating in India and other countries in their restaurants have been received. Government have approved proposals of M/s. K.F.C., Pizza Hut now known as Pepsico Restaurant International, M/s Mc Donalds, etc., for setting up of and operating quick service restaurants. These restaurants serve various types of food products, which *inter alia* include vegetarian and non-vegetarian foods like potato products (french fries) mashed potato products, salads, milk products, chicken products, burgers with fillings of vegetable/chease/ meat/poultry, fish and ready to eat poultry products, etc. No authentic and